

have already stated, I discussed the matter with the hon. Minister and he said that he is going to write a detailed letter about this to the hon. Member. [Interruptions] Now, since the hon. Leader of the Opposition has said that it is not the question of one Member of Parliament who is concerned about it, but everybody else is also concerned, I will bring this to the notice of the hon. Minister of Civil Aviation and Tourism that instead of writing to an Individual Member, he should consider making a statement on this matter. [Interruptions]

[Translation]

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir, I have given a notice of resolution today under Rule 194. If a discussion is held on that resolution after consulting all concerned and after taking the views of all into account, the discussion, would be quite meaningful. I have given notice of this resolution because we are tense for the last one month. It is considered and a discussion is held, then that would be a positive discussion. That is why, I have given notice of a resolution on Ayodhya-Babri Masjid issue. I think all Members will agree to have discussion on it, so it can be taken up tomorrow [Interruptions]

[English]

MR. SPEAKER: We will discuss it in the Chamber. Such matters we do not discuss in the House.

[Interruptions]

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, an R.S.S. Shakha in Kerala was assaulted by Islamik Seva Sangh. Riots occurred there. It is in my knowledge that the Kerala Government had constituted a committee under the Chairmanship of the members of Revenue Board which has submitted its report. The State Home Minister had made an assurance in

this regard that he would make a statement in the House. I would like to ask when this statement would be made.

[English]

SHRI RAM KAPSE (Thane): It was decided that the Minister will make a statement in the House about those riots. Malegaon riots have taken a very ugly turn and even a member of the Legislative Assembly was arrested. So many things have happened and there is no statement from the Minister.

When are you going to make a statement on Malegaon and Kerala? Why are you trying to avoid a statement on Malegaon and Kerala?

[Translation]

SHRI MADAN LAL KHURANA: When a statement is being made in the other House, i.e. in the Rajya Sabha, why is it not being made in this House... [Interruptions]

SHRI GHULAM NABI AZAD: Mr. Speaker, Sir, I had told a week ago that hon. Minister would make a statement about Malegaon, Doda and Ayodhya. But they have not allowed the House to function for the last one week, how then the statement could be made. The statement is made in the House itself, it cannot be made outside... [Interruptions]

SHRI RAM VILAS PASWAN (Roseria): Mr. Speaker, Sir, I raised the issue of Law and Order situation in Delhi. The Leader of the Janata Dal Shri Kaliram Tomar has been missing for the last one week who has been kidnapped. It is a very serious matter. It is appearing in new newspapers. The Government must be aware of it. Prior to this incident, one of our party workers has been detained in Alipur police station and killed. I would like to urge upon the Government of India that the General Secretary of the Janata Dal had been kidnapped a week ago but the Delhi police is sitting smugly. What steps the Government of India has taken in this regard

or what step does it propose to take? [*Interruptions*]

Mr. Speaker, Sir, I have placed my point very politely, even then the Government is silent on it. What are the orders, of the Chair in this regard because a Leader of a political party has been kidnapped. [*Interruptions*]

MR. SPEAKER: Nothing is being heard by the Chair because all are speaking together.

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir I want to say that the general Secretary of the Janat Dal of Delhi Pradesh, Shri Kaliram Tomar has been missing for 7 days from east Delhi. It has appeared in newspapers also that he has been kidnapped. All the members of his family and of the Janata Dal are worried over it. We have talked to the Commissioner of Police but still the position remains the same. As Delhi State comes under the Jurisdiction of the Government of India, I therefore, would like to know whether it has any information about this, and if not whether the Government is going to collect the information and place it before the House.

SHRIGHULAM NABIAZAD: I will bring this to the notice of the Home Minister.....

MR. SPEAKER: Let the House also be informed.

SHRIMATI GEETA MUKHERJEE (Panskura): I would like to draw the attention, through you, of the Minister of Human Resource Development as well as the Minister of Finance—none of them is here—about the problem in which you are also very much interested. It is about *anganwadi-balwadi sevika* and teachers allowance.

You remember that during the tenure of Shri V.P. Singh as the Prime Minister, on the floor of the House, he assured me that something would be done for them and actually the process also started. I drew the attention of the present Minister, Shri Arjun

Singhji earlier. But unfortunately this thing is not being taken into account properly. Everybody knows that Anganwadi workers and Balwadi workers are in very great economic difficulty. I have heard that one of the State Governments has increased the allowance a little.

Would the Ministers kindly see to it that their allowances are really increased so that they can discharge the heavy responsibilities which are on them at the moment?

MR. SPEAKER: Thank you.

SHRIMATI MALINI BHATTACHARAYA (Jadavpur): When the Anganwadi and Balwadi workers met the Minister of Human Resource Development, he assured them that he would do something for them. When their delegation met the Prime Minister, they were assured by the Prime Minister that something will be done for them.

[*Translation*]

SHRI JAGMEET SINGH BRAR (Faridkot): Mr. Speaker, Sir, luckily the Minister of Water Resources is present in the House. Through you, I would like to draw his attention towards an important issue. The hon. Minister has convened a meeting of the Chief Ministers of Himachal Pradesh, Haryana, Rajasthan and Uttar Pradesh regarding sharing of Yamuna Water. It is a matter of regret that Punjab was not invited in that meeting. Though Yamuna passes through Punjab and before re-organisation of the States its water was utilised for irrigation purposes in the fields of Punjab. The Government of Punjab, the Chief Minister and the Irrigation Minister have given a protest letter to the Union Government, which has also been published in the news papers perhaps the hon. Minister also is well aware of it. In that letter it has been asked as to why Punjab is not invited in that meeting. Already there is shortage of wheat in Punjab to the tune of wheat which can be produced in 15.5 million acres of land and out of 117 blocks 90 blocks are deprived of irrigation facility.